

**(2024) 05 RAJ CK 0152**

**In the Rajasthan High Court**

**Case No :** Criminal Miscellaneous Bail Application No. 6081 Of 2024

Gyanmal

APPELLANT

Vs

State Of Rajasthan

RESPONDENT

**Date of Decision :** 29-05-2024

**Acts Referred:**

Code Of Criminal Procedure, 1973 — Section 41A, 438  
Indian Penal Code, 1860 — Section 436, 504

**Citation :** (2024) 05 RAJ CK 0152

**Hon'ble Judges :** Kuldeep Mathur, J

**Bench :** Single Bench

**Advocate :** Ashok Upadhyay, Ramesh Kumar, Mukhtiyar Khan

**Final Decision :** Disposed Of

## Judgement

Kuldeep Mathur, J

This anticipatory bail application under Section 438 Cr.P.C. has been filed by the petitioner apprehending his arrest in connection with FIR No.71/2024, registered at Police Station Amet, District Rajsamand, for the offences under Sections 436 and 504 of IPC.

Heard learned counsel for the petitioner and learned Public Prosecutor.

Looking to the nature of allegations levelled against the petitioner in the FIR, this Court is not inclined to grant indulgence of anticipatory bail to the petitioner.

However, keeping in mind the provisions contained in Section 41A Cr.P.C., the Investigating Officer shall not effect the arrest in routine manner and before effecting the arrest, the Investigating Officer shall issue a prior notice to the petitioner under Section 41A Cr.P.C.

With the aforesaid direction, the criminal misc. bail application under Section 438 Cr.P.C. is disposed of.